

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Ex. Misc. Application (COD) No. 75647 of 2019
AND
Ex. Appeal No. 75860 of 2019**

Arising out of Order-in-Appeal No. 148-149/HWH/CE/2017-18 dt. 27.09.2017 passed by the Commissioner of CGST & CX (Appeals-II), Kolkata.

M/s. Bhushan Power & Steel Ltd.

NH-2, Delhi Road,
Bangihati, Mallickpara,
Distt. Hooghly-712203

Appellant (s)

VERSUS

Commr. of CGST & CX, Howrah

Bamboo Villa, 3rd Floor,
169, A. J. C. Bose Road,
Kolkata-700014

Respondent (s)

APPEARANCE :

None for the Appellant
Shri A. K. Biswas, Suptd. (AR) for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO.MO/76311/2019 & FO/75774/2019

Date of Hearing/Decision : 04.07.2019

PER P. K. CHOUDHARY :

None appeared on behalf of the applicant/appellant.

2. On going through the Miscellaneous Application for condoning the delay in filing of the appeal before the Tribunal, I find that the reasons as mentioned by the Applicant/Appellant are not satisfactory and there is a delay of almost 380 days for no specific reason. Accordingly, the Miscellaneous Application is dismissed.

3. Consequently, the appeal is also dismissed.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Pooja